

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

ORDERS OF THE BENCH

18.07.2011

CP 28/2010 (OA No. 29/2005)

None present for applicant.
Mr. Mukesh Agarwal, Counsel for respondents.

Learned counsel for the respondents submits that operation of the judgment rendered by this Tribunal in OA No. 29/2005 dated 23.02.2010 has been stayed by the Division Bench of the Hon'ble High Court vide its order dated 16.03.2011.

In view of the judgment rendered by the Hon'ble High Court, the present Contempt Petition becomes infructuous. However, the applicant is at liberty to revive the present Contempt Petition, subject to the final decision of the Hon'ble High Court in the Writ Petition.

With these observations, the present Contempt Petition stands disposed of. Notices issued to the respondents are hereby discharged.

Anil Kumar
(ANIL KUMAR)
MEMBER (A)

K. S. Rathore
(Justice K.S. Rathore)
MEMBER (J)

AHQ

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copy given vide
No. 10585 1059
28/7/11